The Madhya Pradesh Reclamation of Lands (Extension to Bhopal Region) Act, 1957

Act 8 of 1957

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MADHYA PRADESH ACT
No. VIII of 1957

THE MADHYA PRADESH RECLAMATION OF LANDS (EXTENSION TO BHOPAL REGION) ACT, 1957

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THE SCHEDULE.

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MADHYA PRADESH ACT
(No. VIII of 1957) 1

THE MADHYA PRADESH RECLAMATION OF LANDS (EXTENSION TO BHOPAL REGION) ACT, 1957

(Received the assent of the President on the 25th January 1957; assent first published in the "Madhya Pradesh Gazette" Extraordinary on the 27th January 1957.)

An Act to provide for reclamation of lands by eradication of Kans in certain areas of Bhopal region.

Be it enacted by the Madhya Pradesh Legislature in the Seventh Year of the Republic of India as follows:

1. (1) This Act may be cited as the Madhya Pradesh Reclamation of Lands (Extension to Bhopal Region) Act, 1957.

(2) It shall extend to the whole of Bhopal region.

(3) It shall come into force immediately on its publication in the Official Gazette of the State.

2. In this Act, the expression "Bhopal region" means the territories which, immediately before the 1st day of November 1956, were comprised in the Part "C" State of Bhopal.

3. The Central Provinces Reclamation of Lands (Eradication of Kans) Act, 1948 (XVII of 1948), as modified by the amendments specified in the Schedule is hereby extended to and shall be in force in the Bhopal region.

4. (1) The Madhya Pradesh Reclamation of Lands (Extension to Bhopal Region) Ordinance, 1956 (VII of 1956) is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the said Ordinance, shall be deemed to have been done or taken under this Act as if this Act were in force on the day on which such thing was done or action was taken.

1. For Statement of Objects and Reasons (in English and Hindi), see "Madhya Pradesh Gazette" Extraordinary dated the 26th January 1956. For Proceedings in Assembly, see Madhya Pradesh Vidhan Sabha proceedings, 1956, Volume I, pages 367 to 373.
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THE SCHEDULE

(See section 3)


1. Throughout the Act, for the words "Kans area", wherever they occur, the words "reclamation area" shall be deemed to be substituted.

2. In section 2, for clauses (a) and (b), the following clauses shall be deemed to be substituted, namely:

   "(a) "Eradicating operations" means—

   (i) such operations as are considered necessary by the Reclamation Officer for eradication of Kans from reclamation area; or

   (ii) such operations for the eradication of Kans as may be performed by the Reclamation Officer in any land at the request of the person having interest in the land; or

   (iii) such operations as the Reclamation Officer considers necessary on any land with a view to check the spread of Kans into the adjoining area;

   (b) "Kans" means a kind of weed known as Saccharum Spontaneum and includes such bushes and shrubs on any land as hinder the cultivation thereof in a proper and efficient manner."

   Section 2.

3. In sub-section (2) of section 6, for the words "comprised in the Kans area" the words "on which eradication operations have been carried on" shall be deemed to be substituted.

   Section 6.

4. In sections 7 and 9, for the words "Deputy Commissioner" wherever they occur, the word "Collector" shall be deemed to be substituted.

Sections 7 and 9.